

Sixteenth Lok Sabha

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Title: Regarding compensation to farmers on whose land electricity line is constructed.

SHRI S.P. MUDDAHANUME GOWDA (TUMKUR): Madam Speaker, thank you very much for giving me this opportunity to raise a matter of urgent public importance.

12 39 hrs

(Hon. Deputy-Speaker *in the Chair*)

The issue is with regard to the problems being faced by farmers all over the country. A lot of the land of the farmers are encroached for drawing high voltage power transmission lines and as a result the farmers are losing their lands. Once the high voltage transmission line is drawn, the land virtually becomes useless. The farmers are the owners of their lands and they get a paltry compensation under Section 16 of the Indian Telegraph Act. But the land becomes virtually useless after the high voltage transmission line is drawn. So, till the land is acquired and the farmers file for compensation they are put to a lot of hardship. Under Section 16 of the Indian Telegraph Act, a paltry sum is given as compensation to the farmers.

So, my demand from the Union Government is this. The Government must bring in an amendment to the Indian Telegraph Act, which is a very old Act, to enable the farmers to get sufficient amount of compensation for the corridors where the high voltage transmissions lines pass through. They must get the value for the lands through which the high voltage transmission corridor passes through.